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**Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan**

Notification No. 36 /2015-2020

New Delhi, Dated: 17 January, 2017

Subject: Notification of ITC (HS), 2017 – Schedule-1 (Import Policy)

S.O. (E): In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (as amended from time to time) read with paragraph 2.01 of the Foreign Trade Policy, 2015-2020, the Central Government hereby notifies 'Indian Trade Classification (Harmonised System) of Import Items, 2017 [ITC (HS), 2017] as enclosed in the Annexure to this Notification.

2. ITC (HS), 2017 contains "Schedule 1 – Import Policy". Against each item of this schedule, the current import policy has been indicated along with policy conditions to be fulfilled, if any. The same is available in the DGFT's website www.dgft.gov.in.

3. This shall come into force with immediate effect.

Effect of this Notification: ITC (HS) 2017 Schedule-1 Import Policy is notified.

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